## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO.606 TO BE ANSWERED ON 26<sup>TH</sup> FEBRUARY, 2016

#### **FSSAI**

#### 606. SHRI SATISH CHANDRA DUBEY:

### Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Food Safety and Standards Authority of India (FSSAI) has notified guidelines for prioprietary foods, health supplement and additives, which were not covered under the food safety regulations of 2011 and if so, details thereof;
- (b) whether license is required to manufacture Chyawanprash, Honey, Amla Juice, Alovera Juice under Food Safety and Stadard Act, 2006;
- (c) if so, the details thereof along with the names of the companies manufacturing these products without license and if not the reasons therefor along with the list of food items exempted from the purview of FSSAI licensing; and
- (d) the details of penalties prescribed in the Food Safety and Standard Act for violations of provisions of the Act?

# ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

- (a): The Food Safety and Standards Authority of India (FSSAI) has notified Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2016 relating to Proprietary Foods. A notice for operationlization of the standards of Food Additives for use in various food Categories has also been uploaded on FSSAI website on 23.12.2015. Further, draft Food Safety and Standards (Food or Health Supplement, Nutraceuticals, Food for Special Dietary uses, Food for Special Medical Purposes, Functional Foods and Novel Foods) Regulation, 2015 have been notified in the Gazette of India on 30.07.2015 and uploaded on the website of FSSAI on 11.09.2015.
- (b): As per the Section 31 of the Food Safety and Standards Act, 2006, no person can commence or carry on any food business, as defined in Section 3 (1) (n) of the Act, except under a license. The standards of juice and honey are prescribed under Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011. Chyawanprash being a Ayurvedic product, does not fall under the purview of the Food Safety and Standards Act, 2006 and Regulations thereunder.

(c): The specific data on companies manufacturing food products without license is not maintained centrally. However, as per information made available by State/UT Governments, number of food samples analysed, food samples found adulterated/misbranded including levels without mandated license numbers, number of cases launched, number of conviction and penalties during 2014-15 in the country, are as under:-

No. of food samples analysed	74010
No. of food samples found adulterated/misbranded	14599
number of cases launched	10536
number of conviction	1402
number of penalties	2795

(d): Graded penalties/punishments depending upon the gravity of the offences have been prescribed under the Act. These include both financial penalties and imprisonment upto life.